CENTRAL ELECTRICITY REGULATORY COMMISSION
ADDENDUM

New Delhi, the 28th June, 2010

No. L-1/18/2010-CERC.—The following regulation in Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 shall be corrected as under:

In page 128 after sub-clause (18) of clause (5) of Regulation 6, a new sub-clause, namely, 6.5.18 (a) shall be added as under:

"6.5.18 (a). Notwithstanding anything contained in Regulation 6.5.18, in case of forced outages of a unit, for those stations who have a two part tariff based on capacity charge and energy charge for long-term, and medium-term contracts, the RLDC shall revise the schedule on the basis of revised declared capability. The revised declared capability and the revised schedules shall become effective from the fourth time block, counting the time block in which the revision is advised by the ISGS to be the first one."

ALOK KUMAR, Secy.

[ADVT. III/4/150/10-Exty.]

Note :—The principal regulations were published on 28-4-2010 in Part III—Section 4 of G.I. No. 115.
CORRIGENDUM

New Delhi, the 28th June, 2010

No. L-1/18/2010-CERC.—The following regulation in the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 shall be corrected as under:

1. In page 85, in second line of sub-clause (iii) of clause (5) of Regulation 1, the words “RPCs or RLDCs” shall be substituted with the words “RLDCs or RPCs”.

2. In page 120, in the seventh line of sub-clause (7) of clause (4) of Regulation 6, the letter ‘r’ appearing after the word ‘frequency’ shall be deleted.

3. In page 122, in the first line of sub-clause (15) of clause (4) of Regulation 6, the word “other” shall be deleted.

4. In page 127, in the equations under the heading “Illustration” under sub-clause (13) of clause (5) of Regulation 6, all the (−) signs appearing before the first closing brackets shall be deleted.

5. In page 131, in second line of sub-clause (2) of clause (6) of regulation 6, the figures “1.4.2010” shall be substituted with figures “3.5.2010”.

ALOK KUMAR, Secy.

[ADVT. III/4/150/10-Ext.]

Note:—The principal regulations were published on 28-4-2010 in Part III—Section 4 of G.I. No. 115.